
(2018) 10 P&H CK 0139

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous (M) No.45364 of 2018

Aarti Aggarwal

APPELLANT

Vs

State of Punjab and others Vs

RESPONDENT

Date of Decision : 15-10-2018

Acts Referred:

Code of Criminal Procedure, 1973 — Section 482

Indian Penal Code, 1860 — Section 143, 147, 295A, 427, 506

Citation : (2018) 10 P&H CK 0139

Hon'ble Judges : Hari Pal Verma, J

Bench : Single Bench

Advocate : Deepak Goyal

Final Decision : Disposed off

Judgement

Prayer in this petition filed under Section 482 Cr.PC is for issuance of a direction to the respondents No.2 and 3 to protect the life, liberty and property of the petitioner and her family members at the hands of private respondents No.4 to 10.

Prayer has also been made for issuance of a direction to transfer the investigation of FIR No.65 dated 08.05.2018 under Sections 143, 147, 506 and 427 IPC (Sections 295-A and 452 IPC added later on) registered at Police Station Sadar Dhuri, District Sangrur.

Learned counsel for the petitioner states that for the aforesaid relief, the petitioner has already submitted a representation dated 13.09.2018 (Annexure P-4) to the respondent No.2-Senior Superintendent of Police, Sangrur. He further states that at this stage, the petitioner would be satisfied in case a direction is issued to respondent No.2 to consider the said representation qua the protection of the life and liberty of the petitioner and for fair

investigation of the case.

Notice of motion to respondents No.1 to 3 only.

On asking of this Court, Mr. Tanvir Joshi, Assistant Advocate General, Punjab accepts notice on behalf of these respondents.

Let requisite number of copies of paper book be given to learned State counsel during the course of the day.

Heard.

Without making any observation on the merits of the case, but considering the fact that the petitioner has confined his prayer qua the protection of her

life and liberty and for fair investigation of the case, the present petition is disposed of with a direction to the respondent No.2 to consider the aforesaid

representation dated 13.09.2018 (Annexure P-4) made by the petitioner to the extent of protection of life and liberty of the petitioner and for fair

investigation of the aforesaid FIR and to act in accordance with law.